

IN THE SUPREME COURT OF INDIA

CIVIL APPELLATE JURISDICTION

CIVIL APPEAL NO. 5085 OF 2012

(@ SPECIAL LEAVE PETITION(C)NO.21341 OF 2004)

UNION OF INDIA

... APPELLANT

VERSUS

SAMPAT

... RESPONDENT

O R D E R

1. Leave granted.
2. Delay condoned.
3. We have heard learned counsel for the parties to the *lis*.
4. Both sides would agree that the issues raised and the relief sought for in this appeal are identical with the issues raised and considered by this Court in the case of Union of India Vs. Giani in Civil Appeal No.1884/2011 on February 17, 2011.
5. In view of the above, this appeal is also disposed of, in the same terms, observations and directions contained in the aforesaid order.

Ordered accordingly.

.....J.
(H.L. DATTU)

.....J.
(CHANDRAMAULI KR. PRASAD)

NEW DELHI;
JULY 09, 2012

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Civil)
No(s).21341/2004

(From the judgement and order dated 31/05/2002 in RFA
No.466/1986 of The HIGH COURT OF DELHI AT N. DELHI)

UNION OF INDIA

Petitioner(s)

VERSUS

SAMPAT

Respondent(s)

(With prayer for interim relief and office report)

Date: 09/07/2012 This Petition was called on for hearing
today.

CORAM :

HON'BLE MR. JUSTICE H.L. DATTU

HON'BLE MR. JUSTICE CHANDRAMAULI KR. PRASAD

For Petitioner(s)

Mr.J.S.Attri, Sr.Adv.
Mrs.Rekha Pandey, Adv.
for Mrs Anil Katiyar,Adv.

For Respondent(s)

Mr.K.L.Janjani, Adv.
Mr.Pankaj Kumar Singh, Adv.
For Mr. Raj Singh Rana,Adv.

UPON hearing counsel the Court made the following
O R D E R

Leave granted.

Delay condoned.

We have heard learned counsel for the parties to the *lis*.

Appeal disposed of, in terms of the signed order.

(G.V.Ramana)
Court Master

(Vinod Kulvi)
Court Master

(signed order is placed on the file)